



2026:DHC:7991



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010140272024

+ **OMP (ENF.) (COMM.) 61/2024**

VIDYA MANDIR CLASSES LIMITEDDecree Holder

Through: **Mr. Amit Aggarwal, Advocate.**

versus

VMCJPR EDUCATIONAL SERVICES

PRIVATE LIMITED & ANR.Judgement Debtors

Through: **Mr. Pavan Kumar, Mr. Prithvi
Pal, Mr. Sudhir Kumar, Mr.
Bhupinder Yadav, Advocates.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **17.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file again as and when situation arises.

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 17, 2026/pa